

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:936  
ANSWERED ON:30.07.2010  
MID-TERM APPRAISAL OF JNNURM  
Abdulrahman Shri

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Planning Commission's mid-term appraisal of the Jawaharlal Nehru National Urban Renewal Mission(JNNURM)termed the scheme a failure in terms of restructuring of State administration, a mandatory norm required to improve the implementation of infrastructure projects in the cities;
- (b) if so, the details of the mid-term appraisal of the JNNURM carried out by the Planning Commission;
- (c) whether the Planning Commission's mid-term review found that many of the tough reforms such as collection of property tax. Water supply cost recovery, reform in rent control, etc. were still pending, and
- (d) if so, the steps taken or proposed to be taken to impress upon the States to take suitable steps in the right direction so as to fulfil the objectives of the JNNURM?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a)& (b): As per the Mid Term Appraisal of Jawaharlal Nehru National Urban Renewal Mission(JNNURM), the programme for urbanization has been effective in renewing focus on the urban sector across the country and has helped create a facilitative environment for critical reforms in many states. It has been successful in catalyzing significant investment into the physical infrastructure of cities. It has been successful in raising the aspirations of ULBs and enabled them to execute projects at a much larger scale than they were used to. Of equal significance is the fact that the programme has triggered the creation of many innovative ideas in states that will increase their ability to maintain the momentum of the urban transformation they have initiated. It has also made the states aware of the range of issues to be addressed and has provided a comprehensive frame work for governance improvement. JNNURM has expanded the concept of city improvement beyond roads, flyovers and traffic management to concerns with sanitation, water, and public transportation, and now even to more fundamental needs and rights of the underserved poor in the cities.

(c):Progress has been slow especially on the tougher set of reforms including Property Tax Collection and Efficiency, Water Supply Cost Recovery, Reform in Rent Control, Transfer of City Planning Functions and Transfer of Water Supply & Sanitation.

(d): All the mandatory and optional reforms shall be implemented by the State/ULB/Para- Statal within the mission period i.e. 2005-06 to 2011-12. Additional Central Assistance under JNNURM is reform linked and release of second and subsequent installments of funds is subject to achievement of milestones agreed for implementation of mandatory and optional reforms at the State and ULB/Parastatal level as envisaged in the Memorandum of Agreement.

Further implementation of projects & reforms by the States/ULBs/Parastatals are regularly monitored. The Central Sanctioning and Monitoring Committee (CSMC) reviews the progress of implementation of the Mission every month wherein the representatives from select States/UTs are invited with a view to review and expedite the implementation.

Every year a meeting of the State Secretaries of Urban Development is held under the Chairmanship of Secretary (UD) where the implementation of the Mission is reviewed.

There are Regional Review Meetings by Secretary (UD) for different regions of the country for implementation of the Mission.